

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C) No.32580 of 2021**

*State of Odisha* ..... *Petitioner*  
Mr. J. Katikia, AGA  
*-versus-*  
*Registrar General, Orissa High Court, Cuttack* ..... *Opp. Party*

**CORAM:  
THE CHIEF JUSTICE  
JUSTICE CHITTARANJAN DASH**

**Order No.**

**ORDER  
19.09.2022**

09. 1. Compliance affidavit dated 14<sup>th</sup> September, 2022 has been filed by the S.P. STF in terms of which at the pre-trial stage, 8 kg 813 gram brown sugar and 1835 kg 176 grams of ganja have been disposed of. As far as post trial disposal of drugs is concerned, 13 quintal 45 kg, 639 grams ganja and 94 kg and 495 grams puppy straw have been disposed of in different cases. Apart from this, steps appear to have been taken for certification of correctness of seized drugs in 47 cases.
2. A further progress in the disposal of the seized drugs be filed in the Court before the next date.
3. List on 23<sup>rd</sup> November, 2022.

***(Dr. S. Muralidhar)***  
***Chief Justice***

***(Chittaranjan Dash)***  
***Judge***